

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No.9942/2019

(Arising out of impugned final judgment and order dated 18-12-2018 in CCN No. 4810/2014 passed by the High Court of Judicature at Allahabad)

MADHAV RAM

Petitioner(s)

VERSUS

PATANJALI BHARDWAJ &amp; ANR.

Respondent(s)

WITH

SLP(Cr1) No. 9945/2019 (II)

(ONLY CRIMINAL MISCELLANEOUS PETITION NO. 164161 OF 2019  
(APPLICATION FOR BAIL) IN SLP(CRL.)NO. 9945 OF 2019 IS LISTED)

Date : 09-12-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA  
HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s)

Mr. Randhir Kumar Ojha, AOR  
Mr. Purushottam Sharma, Tripathi, Adv.  
Mr. Mukesh Kumar Singh, Adv.  
Mr. Purushottam Sharma, Adv.  
Mr. Shantanu J., Adv.  
Mr. Saddam Hussain, Adv.  
Mr. Tomy Chacko, Adv.

Mr. T. N. Singh, AOR  
Mr. Vikas K. Singh, Adv.  
Mr. Amit K. Singh, Adv.

For Respondent(s)

Mr. Rameshwar Prasad Goyal, AOR

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Mr. Mukesh Kumar Singh, Adv.  
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Mr. Tomy Chacko, Adv.

Mr. Raghvendra Singh, AG  
Mr. Sanjay Kumar Tyagi, AOR  
Ms. Akanksha Singh, Adv.  
Mr. Divyansh Rai, Adv.  
Mr. Ajay Kr. Pandey, Adv.  
Mr. Raj Pal Singh, Adv.  
Mr. Rajan Kr. Chourasia, Adv.  
Mr. Sandeep Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Criminal Miscellaneous Petition No.164161 of 2019 for grant of  
bail is rejected.

(VISHAL ANAND)  
COURT MASTER (SH)

(RAJ RANI NEGI)  
ASSISTANT REGISTRAR